

take suitable action in that matter also.

**RESIGNATION BY LADY HARDINGE
MEDICAL COLLEGE LECTURERS**

*605. DR. SHRIMATI SEETA PARMANAND: Will the Minister for HEALTH be pleased to state whether any lecturers from the Lady Hardinge Medical College for Women have resigned recently and if so, the reasons for their resignations?

DR. SHRIMATI SEETA PARMANAND: In question No. 605, there is a little correction I would make, Sir. It is not "recently" but "in recent years".

MR. CHAIRMAN: Are you making the correction, now?

DR. SHRIMATI SEETA PARMANAND: It was to be there. "Recent years" means the same thing as "recently", more or less.

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRA -SEKHAR) : I am reading the answer according to the question printed in the Order Paper.

DR. P. S. Aggarwal, a Lecturer in Biochemistry, has recently given notice of his intention to resign his post with effect from 1st December, 1955 to enable him to go abroad for postgraduate studies in Biochemistry. '

DR. SHRIMATI SEETA PARMANAND: Inasmuch as about seven or eight women lecturers have resigned within the last four or five years and some of them have been asked to resign, if Government has no statement ready, will it kindly make an enquiry and make that information available to the Members of the House for their information?

RAJKUMARI AMRIT KAUR: Sir, I did not quite catch the question.

MR. CHAIRMAN: The question is: A number of people have resigned in recent years. Will you kindly make

an enquiry into this and make available that information to the House? That is the question.

SHRI B. C. GHOSE: That is not what we want.

MR. CHAIRMAN: That is what she wants.

DR. SHRIMATI SEETA PARMANAND: Within the last four or five years, seven or eight women lecturers have either resigned or have been made to resign. Will Government kindly make available to this House information about all these cases? If information is not available readily, will it hold an enquiry in'o the matter and make the results of that enquiry available to the House?

RAJKUMARI AMRIT KAUR: No question of Government holding an enquiry into anything arises. I do not know to which specific instance the hon. Member is referring. I myself am not aware of any people either resigning or being asked to resign during the last four or five years. If they had resigned, their resignations would have been accepted but I do not think anybody has been asked to resign.

SHRI BHUPESH GUPTA: May I know the number of lecturers who , left service since 1951? If any one of them resigned the post, may I know, whether that letter of resignation was preceded by a protest against the conduct of certain authorities connected with the College?

RAJKUMARI AMRIT KAUR: I would like to have notice of that question. I may, however, say that with the exception of one lecturer who resigned of her own accord, I have no information of the sort referred to by the hon. Member.

SHRI H. N. KUNZRU: Is it a fact that there is great dissatisfaction amongst medical women because in posts, for which competent women Doctors are available, men have been appointed?

RAJKUMARI AMRIT KAUR: This is absolutely incorrect. Presumably, the hon. Member's question relates to the recent appointment of the Principal of the College. I have already explained to this House, I think, that applications were called for from women Doctors, but the Selection Board found none of them to be competent to fill that post. Another advertisement was sent out in response to which males also applied. A man was chosen because no satisfactory candidate amongst women could be found.

SHRI H. N. KUNZRU: Is it a fact that the Principal of the College is only a licentiate in medicine?

RAJKUMARI AMRIT KAUR: No, Sir.

SHRI H. N. KUNZRU: What is he? Is he not an L.R.C.P., so far as medicine is concerned?

RAJKUMARI AMRIT KAUR: He is an M.B.B.S. He has other qualifications also. He has been the Principal of the Amritsar Medical College.

SHRI H. N. KUNZRU: Is it hon. Minister's contention that no woman candidate who has had higher qualification than this gentleman was available?

RAJKUMARI AMRIT KAUR: That is perfectly correct.

SHRI H. N. KUNZRU: What about the post of Pharmacologist?

MR. CHAIRMAN: We started with 'resignation recently'; we expanded it to resignation in recent years; then questions were asked about the appointment of the Principal and now the question is about Pharmacology. I am merely telling you that we are enlarging our field.

RAJKUMARI AMRIT KAUR: It is perfectly true that the Principal of the Lady Hardinge Medical College is a Pharmacologist but that should not go against his qualifications for being Principal of a Medical College.

SHRI BHUPESH GUPTA: I want to revert to the resignation.

SHRI H. N. KUNZRU: The point is whether a competent lady Pharmacologist was available or not, when the appointment was made.

RAJKUMARI AMRIT KAUR: The question was of finding out a person who was competent to be a Principal; it was not a question of a Pharmacologist being a Principal.

SHRI BHUPESH GUPTA: I want to revert to the original resignation. May I know if among those who have found it necessary to resign from that college is included one doctor who has been in service for about 20 years, and if so, why has she resigned from service?

MR. CHAIRMAN: He is very cautious; he does not mention names.

RAJKUMARI AMRIT KAUR: I would like to have notice and the name of the person.

SHRI BHUPESH GUPTA: May I know if any suspension order was passed in respect of any lecturer in the college and, if after that, there was some discussion and then she was forced to resign?

RAJKUMARI AMRIT KAUR: There is no question of being forced to resign.

DR. SHRIMATI SEETA PARMANAND: The hon. Minister stated that nobody was asked to resign and that except for two cases there has been no resignation. May I ask whether the conditions of service were not made humiliating enough to make them resign in certain cases; secondly, whether the Professor of Paediatrics was not asked to resign; thirdly, whether the conditions of appointment of the Principal of the Lady Hardinge College do not include the condition that the person should be a Professor of Medicine and whether the gentleman who has been appointed is a Professor of Medicine?

RAJKUMARI AMRIT KAUR: I have already replied in detail to all these questions. If the hon. Member wishes to have any more details, she can write to me.

DR. SHRIMATI SEETA PARMANAND: We will have to have a half-an-hour discussion.

STRIKE BY MANGANESE MINE WORKERS IN ORISSA

*606. SHRI S. PANIGRAHI: Will the Minister for LABOUR be pleased to state:

(a) whether the manganese mine workers in Barbil in Orissa have recently gone on strike; and

(b) if so, what are the causes of the strike?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). The workers of 7 contractors in the Thakurani Mines of the Orissa Mineral Development Company struck work, on various dates commencing from the 16th June 1955. The reasons for the strike are:

- (i) Disparity in wage rates, and
- (ii) Union rivalry.

The strike was called off on the 19th September 1955, following a settlement brought about by the Conciliation Officer (Central), Asansol, between the parties.

SHRI S. PANIGRAHI: May I know whether the Government is aware of the fact that there was firing on the strikers?

SHRI ABID ALI: On the 12th September, the workers surrounded the agent when he was explaining the reason for the lay-off. Subsequently, the male workers withdrew and the female workers were left to surround the agent and some of his officers. The local authorities were contacted and a second class magistrate came. Then the women workers withdrew

and the male workers started throwing stones. Then there was firing in the air but no one was injured.

SHRI S. N. MAZUMDAR: It was non-violent firing?

SHRI ABID ALI: Yes; it was nonviolent.

SHRI S. PANIGRAHI: Is it a fact that the number of casualties is 10?

SHRI ABID ALI: According to my information, no one was injured because of firing.

SHRI S. PANIGRAHI: May I know whether this dispute has been referred to any adjudication; and, if so, who are the adjudicators?

SHRI ABID ALI: I have already submitted that the matter was amicably settled between the parties themselves, with the help of our Conciliation Officer.

SHRI J. V. K. VALLABHARAO: In view of the fact that the conditions of work in manganese mines all over India are the same and several disputes are arising regarding workers' wages and other thing; why does not the Government consider the question of implementing the Award of the Madhya Pradesh Tribunal so as to apply to all the manganese mines?

MR. CHAIRMAN: That is a suggestion for action.

SHRI ABID ALI: Yes; of course. But we cannot make that Award applicable to other areas unless it is referred to adjudication and there is no settlement between the parties.

AID FROM RUSSIA FOR MANUFACTURE OF DRUGS

*607. SHRI S. PANIGRAHI: Will the Minister for HEALTH be pleased to state:

(a) whether any help or assistance was sought for from the Government of the Union of Soviet Socialist